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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE VIVEK AGARWAL**

**ON THE 30<sup>th</sup> OF JANUARY, 2023**

**WRIT PETITION No. 15423 of 2003**

**BETWEEN:-**

1. SANJAY JAIN S/O SHRI G.C. JAIN OCCUPATION:  
TEACHER GOVT. PRIMARY SCHOOL  
JAISSINAGAR SAGAR (MADHYA PRADESH)
2. DEVENDRA KUMAR S/O SHRI HARI SHANKER  
MISHRA OCCUPATION: ASSTT. TEACHER GOVT.  
PRIMARY SCHOOL DUGARIA JAISSINAGAR  
SAGAR (MADHYA PRADESH)
3. VIR SINGH S/O SHRI BABULAL OCCUPATION:  
TEACHER GOVT. PRIMARY SCHOOL JHIDDLA  
SAGAR (MADHYA PRADESH)
4. KU. RAMAKANTI CHOUBEY D/O NOT MENTION  
OCCUPATION: ASSTT. TEACHER GOVT. PRIMARY  
SCHOOL SANODHA SAGAR (MADHYA PRADESH)
5. DHARAM CHAND JAIN OCCUPATION: ASSTT.  
TEACHER GOVT. PRIMARY SCHOOL DHURA  
SAGAR (MADHYA PRADESH)

.....PETITIONERS

*(SHRI PRAVEEN VERMA - ADVOCATE IS ABSENT)*

**AND**

1. THE STATE OF MADHYA PRADESH THROUGH  
SECRETARY SCHOOL EDUCATION DEPARTMENT  
VALLABH BHAWAN BHOPAL (MADHYA PRADESH)
2. DISTRICT EDUCATION OFFICER SAGAR  
DISTRICT SAGAR (MADHYA PRADESH)
3. COLLECTOR SAGAR SAGAR (MADHYA PRADESH)

.....RESPONDENTS

*(BY SHRI SHIV KUMAR SHRIVASTAVA - GOVERNMENT ADVOCATE)*

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*This petition coming on for hearing this day, the court passed the following:*

**ORDER**

None for the petitioners.

Petitioners' contention is that petitioners were appointed as Assistant Teachers on *ad hoc* basis. By way of Pay Revision Rules, pay of Assistant Teachers was revised from Rs.1200-2040 to Rs.4000-6000 and, therefore, petitioners are entitled to pay-scale of Rs.4000-6000 as is decided by the Madhya Pradesh Administrative Tribunal, Jabalpur vide order dated 05.06.2000 passed in O.A. No.1872 of 1998 (*Chironjilal Sharma Vs. State of Madhya Pradesh and others*).

Respondents have filed their reply and in para 4, they have stated that orders have been duly complied with and petitioners during probation period were given fixed pay of Rs.1200/- and, thereafter, on completion of their probation, they have been granted the benefit of the revised pay-scale of Rs.4000-6000.

In view of such admission, this petition can be disposed of with a direction to the respondents that if said benefit is not extended to the petitioners then, on successful completion of probation, petitioners will be entitled to draw their emoluments in the pay-scale of Rs.4000-6000 made admissible for the Assistant Teachers.

In above terms, this writ petition is disposed of.

**(VIVEK AGARWAL)**  
**JUDGE**